

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3826
ANSWERED ON:04.09.2012
INNER LINE PERMIT IN MANIPUR
Meinya Dr. Thokchom

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is fact that Manipur State Assembly had recently passed a resolution expressing the intention to re-introduce Inner-Line-Permit (ILP) system in the State;
- (b) if so, the details thereof;
- (c) whether the State Government of Manipur has made a request to the Union Government for the re-introduction of ILP system in the State;
- (d) if so, the details thereof; and
- (e) the response of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes Madam. The Manipur Legislative Assembly passed a resolution during the second session of the Tenth Manipur Legislative Assembly in its sitting held on 13-07-2012 to "extend and adopt the Bengal Frontier Regulation, 1873 with necessary changes in the point of details to the State of Manipur and to urge the Government of India to comply the same."
- (c) & (d): Yes Madam. The State Government of Manipur informed this Ministry about the resolution passed by the State Cabinet and the State Legislative Assembly with a request to extend the provisions of Bengal Eastern Frontier Regulation, 1873 to the State of Manipur.
- (e) Inner Line Permit System under Bengal Eastern Frontier Regulation, 1873 is applicable only to the three North-Eastern States of Arunachal Pradesh, Mizoram and Nagaland which cannot be extended to the State of Manipur as per extant regulation.